

FIR No. 429/2020
PS: Ranhola
08.07.2020

State

Vs.

Sumesh @ Dheru

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 915815057
Sh. J. A. Chaudhary, Id. counsel for applicant/accused.


Argument heard on the regular bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for about 17 days.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused *Sumesh @ Dheru* be hereby released on bail, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 651/2020
PS: Ranhola
08.07.2020

State

Vs.

Aakash


Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Joginder Kumar, Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for about 15 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused *Aakash* be hereby released on regular bail, on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 214/2020
PS: Ranjeet Nagar
08.07.2020

State

Vs.

Khurshid Ahmed

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Ayub Khan, Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case. It is
submitted that the applicant/accused is in JC for about one month.

Bail application is opposed by Ld. APP for the State.

Previous bail application has already been dismissed on 29.06.2020.

There is an allegation against the accused that he alongwith co-accused
persons had committed theft in the shop of the complainant after breaking the
locks of the shop. The entire incident was captured in CCTV footage
collected by the IO. Allegations are serious in nature. No ground is made out
for grant of bail at this stage. Accordingly, the present bail application is hereby
dismissed.

Copy of this order be given Dasti, as prayed for.

(Ranjaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 238/2020
PS: Ranjeet Nagar
08.07.2020

State

Vs.

Tinku

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Ayub Ahmed Qureshi, Id. counsel for applicant/accused.


Argument heard on the regular bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case. It is
submitted that the applicant/accused is in JC for about 20 days.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete and the
worth of alleged stolen mobile is Rs. 1500/- only, no useful purpose will be
served by keeping the accused in JC particularly in view of outbreak of COVID-
19. Accordingly, the accused Tinku be hereby released on bail, if he is not
required to be kept in JC in any other criminal case, on his furnishing the
personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail
Superintendent concerned. Jail Superintendent shall also ascertain from PS
concerned as to whether the address of the accused is verified or not before
releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the acceptance
of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 312/2020
PS: Mundka
08.07.2020

State

Vs.

Arjun

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. **Syed Ajmal Hasan**, Ld. LAC for the
applicant/accused.


Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused **Arjun S/o Sh. Shyam Lal** be
hereby released on interim bail for 45 days, if he is not required to be kept in
JC in any other criminal case, on his furnishing the personal bond in the
sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail
Superintendent shall also ascertain from PS concerned as to whether the
address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Parkaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 648/2020
PS: Ranhola
08.07.2020

State

Vs.

Sumesh @ Dheru

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. J. A. Chaudhary, Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for about 18 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused **Sumesh @ Dheru** be hereby
released on regular bail, on his furnishing the personal bond in the sum of
Rs. 20,000/- and one surety of the like amount.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 651/2020
PS: Ranhola
08.07.2020

State

Vs.

Nikhil Kumar

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Joginder Kumar, Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for about 15 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused **Nikhil Kumar** be hereby released on regular bail, on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 373/2020
PS: Ranhola
08.07.2020

State

Vs.

Rishabh

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 915815057
Sh. Varun Kumar , Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. The accused is the sole bread earner and his mother is also presently ailing. It is submitted that the applicant/accused is in JC for about a month.

Bail application is opposed by Ld. APP for the State.

The nature of illness of mother of the accused /applicant is not specified by Id. counsel. There is an allegation against the accused/applicant that he was found in possession of 29 cartons of illicit liquor in Honda City Car bearing no. DL 3C AA179. The owner of the said car is yet to be arrested. Investigation is still going on. No ground is made out for grant of bail. Bail application stands dismissed. Order be uploaded on the net.

(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

E-FIR No. 8/2020
PS: Hari Nagar
08.07.2020

State

Vs.

Sonu

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 915815057
Sh. Pawan Kumar, Id. counsel for applicant/accused.


Argument heard on the regular bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for about a month.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused **Sonu** be hereby released on bail, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

State

Vs.

Chandan @ Romeo

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Mohd. Illiyas, Id. counsel for applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for about a month.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Chandan **S/o Sh. Nageshwar
Paswan** be hereby released on interim bail for 45 days, if he is not required
to be kept in JC in any other criminal case, on his furnishing the personal
bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent
concerned. Jail Superintendent shall also ascertain from PS concerned as
to whether the address of the accused is verified or not before releasing the
accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

FIR No. 313/2020
PS: Kirti Nagar
08.07.2020

State

Vs.

Nikhil Kumar

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vaibhav Kumar, Id. counsel for applicant/accused.

Argument heard on the regular bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case. It is
submitted that the applicant/accused is in JC for about a month.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete, no useful
purpose will be served by keeping the accused in JC particularly in view of
outbreak of COVID-19. Accordingly, the accused Nikhil Kumar be hereby
released on bail, if he is not required to be kept in JC in any other criminal
case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the
satisfaction of Jail Superintendent concerned. Jail Superintendent shall also
ascertain from PS concerned as to whether the address of the accused is
verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the acceptance
of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West THC/Delhi
08.07.2020

FIR No. 320/2020
PS: Mundka
08.07.2020

State

Vs.

Mohd. Kasim

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Rahul Tandon, Id. counsel for applicant/accused.


Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for about 20 days.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Mohd. Kasim be hereby released on bail, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

(STA)

State Vs. Mahender Singh
Challan No. DL 67272003121734481
Vehicle No. DL1RM0557
08.07.2020

This is an application for releasing vehicle bearing no. DL1RM0557 on Superdari.

Present:- Applicant through video-conferencing in Cisco-Webex Application
vide Meeting No. 915815057.

Identity Card seen. Original RC and permit be retained, which shall be released after disposal of challan.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL1RM0557** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the ZO/Enforcement Officer.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within a month sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

This is an application for releasing vehicle bearing no. DL-8SBQ0387 on Superdari.

Present:- Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that *Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

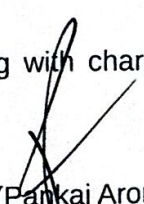
73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8SBQ0387** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Pankaj Arora)
DMM/West/THC/Delhi
08.07.2020

This is an application for releasing car bearing No. UP-80-DR-0999 on superdari.

Present: Ld. APP for State.

Applicant/registered owner is present in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed

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insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **UP-80-DR-0999** be released to the **registered owner after due identify and verification by IO** on furnishing **security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

In compliance of Delhi MACT Rules, 2008 (Rule 6), applicant is directed to furnish DD in the name of the court in the sum of Rs.50,000/- as security as the vehicle was not insured at the time of incident. DD is not yet deposited.

Copy of this order be given dasti to applicant.

Panchnama shall be filed in the court along with charge sheet.

(Pankaj Anra)
DMM/West/THC/Delhi
08.07.2020

This is an application for releasing Wagon-R bearing no. DL-4CAY 1913 on Superdari.

Present:- Applicant along with ld. counsel Sh. M. S. Kaushik.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013** dated **10.09.2014**.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-4CAY 1913** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West TAC/Delhi
08.07.2020

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